GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA STARRED QUESTION NO. 280 ANSWERED ON 4^{TH} AUGUST, 2022

KOZHIKODE BYPASS PROJECT

*280. SHRI M.K. RAGHAVAN:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government has noticed delay in execution of Kozhikode bypass project by a private company and if so, the details thereof;
- (b) whether the Government has noticed such delays in other projects also by the same company at various locations and if so, the details thereof;
- (c) whether the Government is still continuing with the same company in spite of such a bad track record and if so, the reasons therefor; and
- (d) whether there is any clause under the contract to blacklist such company for delay in execution of works and if so, the details thereof?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (d) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 280 ANSWERED ON 4TH AUGUST, 2022 ASKED BY SHRI M.K. RAGHAVAN REGARDING 'KOZHIKODE BYPASS PROJECT'

(a) to (d) The work of 6 laning of Kozhikode Bypass was started by Concessionaire [M/s Calicut Expressway Pvt Ltd (CEPL)] in February, 2021 with scheduled completion by February, 2023. As on date, progress of project is 10.3% and targeted for completion by January, 2024. The project has been delayed mainly due to COVID Pandemic and unseasonal rain. Concessionaire (M/s CEPL) is an SPV and has no other work. However, the promoter of M/s CEPL has done various projects, where mixed performance has been observed. Projects are awarded as per provisions stipulated in the bidding documents (RFP). As regards penal action, decision on blacklisting is taken where the delay is solely attributable to the Concessionaire/Contractor as per guidelines issued.
